

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/63/2017
NAME OF THE PETITIONER(S) : RAMADAS PANDARAVALAPPIL & OTS
NAME OF THE RESPONDENT(S) : ROUBA RESIDENCY HOTELS PVT LTD
UNDER SECTION : 241/242

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

| | | | |
|----|---|----------------------------|-------------------------------------|
| 1) | J.R. JAYANT | 3 rd RESPONDENT | J.R. Jayant |
| 2) | K. Gautham Kumar for Sandeep Kumar S | Counsel for Petitioners | K. Gautham Kumar Sandeep Kumar S |

ORDER

Counsel for petitioners present. Counsel for R3 present. Both the counsel made their submissions. The petition is admitted for hearing. Counsel for petitioner expressed the urgency to grant interim reliefs in (a) & (c) mentioned in the petition. Having heard the counsel for the petitioner and having perused the records, this Tribunal directs the respondents to proceed with the EoGM as scheduled on 4.12.2017 but they are restrained to implement any resolution passed in the EoGM without the leave of this Tribunal. Counsel for R3 prayed for time to file counter. Time is enlarged at request. Put up on 19.12.2017.

S Vijayaraghavan
Member (Technical)

K Anantha Padmanabha Swamy
Member (Judicial)